

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT - IV

33.

C.P.(IB)-1913(MB)/2019

CORAM:

SHRI RAJASEKHAR V.K.
MEMBER (J)

ORDER SHEET OF THE HEARING HELD ON 13.03.2020

NAME OF THE PARTIES: Lifecare Diagnostic and Research Centre Pvt. Ltd.
v/s.
Khadamat Integrated Solutions Pvt. Ltd.

SECTION: 9 OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

1. Ld. Counsel for the parties present. Dr. Vinay Goel, Director of the Operational Creditor present. Mr. Mathew George, Manager-Operations and Authorised Representative of the Corporate Debtor present.
2. A Settlement Agreement dated 13.03.2020 has been arrived at between the parties and the same has been filed in the Court today, which is taken on record. C.P.(IB)-1912(MB)/2019 is **dismissed** as withdrawn in accordance with the Settlement Agreement. Liberty is, however, granted to the Operational Creditor to approach this Tribunal again in case there is any default. File be consigned to records.

Sd/-
RAJASEKHAR V.K.
Member (Judicial)